

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 57/TT/2023

- Subject** : Petition under Section 79(1)(c) read with Sections 62(1)(b) and 64 of the Electricity Act, 2003 and Regulation 8, 9, 10, 35 and 73 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, Regulation 7, 10, 23 and 24 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and Regulation 79 and 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of tariff of the Transmission assets operated and managed by Bhakra Beas Management Board (BBMB) and the SLDC Charges for the control period 1.4.2019 to 31.3.2024.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Bhakra Beas Management Board (BBMB)
- Respondents** : Punjab State Power Corporation Limited (PSPCL) and 5 Ors.
- Parties present** : Shri Shubham Arya, Advocate, BBMB
Ms. Reeha Singh, Advocate, BBMB
Shri Amrinder Singh, BBMB
Shri Sanjay Sidana, BBMB
Ms. Ruchi Sharma, BBMB

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed for the determination of tariff of the transmission assets operated and managed by the Petitioner (BBMB) for transmission of electricity to the Respondents, the partner states and beneficiaries of the Petitioner.

2. Learned counsel for the Petitioner submitted that the Petitioner has claimed the O&M Expenses and the SLDC charges for the control period 1.4.2019 to 31.3.2024. The



ULDC charges and AMC charges will be directly reimbursed by the states as per the usual practice.

3. The Commission directed the Respondents to file the reply, if any, on an affidavit by 10.11.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit by 20.11.2023 with an advance copy to the Respondents. The Commission further directed the Petitioner to strictly comply with the above direction within the specified timeline and observed that no extension of time would be granted.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

